

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 289/TT/2013

- Subject : Determination of transmission tariff for (1) 400 kV Vadodara – Pirana transmission line along with associated bays at Pirana S/S(for direct inter-connection with 400 kV D/C Vadodra Asoj T/L under interim contingency scheme) (anticipated DOCO 1.1.2014) under Transmission System for IPP Generation Projects in Madhya Pradesh & Chhattisgarh in Western Region for tariff block 2009-14 period.
- Date of Hearing : 20.5.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) & 30 others
- Parties present : Shri Prashant Sharma, PGCIL
Shri Mohd. Mohasin, PGCIL
Shri M.M. Mondal, PGCIL
Shri S. Venkatesan, PGCIL
Mrs. Seema Gupta, PGCIL
Shri Parveen Uataria, Aryan M.P. Power Generation Pvt. Ltd.
Shri Satish Sharma, Aryan M.P. Power Generation Pvt. Ltd

Record of Proceedings

The representative of petitioner has submitted that the instant petition is filed for 1) 400 kV Vadodara – Pirana transmission line along with associated bays at Pirana S/S (for direct inter-connection with 400 kV D/C Vadodra Asoj T/L under interim contingency scheme) (anticipated DOCO 1.1.2014) under Transmission System for IPP Generation Projects in Madhya Pradesh & Chhattisgarh in Western Region for tariff block 2009-14 period. He submitted that as per the investment approval dated 2.9.2011, the instant assets were to be commissioned within 27 months from the date of investment approval.



Accordingly, the instant assets are to be commissioned before December, 2013 i.e. 1.1.2014. He submitted that the instant assets were commissioned and put under commercial operation with effect from 1.4.2014, after a marginal delay of three months.

2. The representative of the petitioner also submitted that the instant assets were not put into commercial operation during the 2009-14 period as anticipated and have been commissioned during the 2014-19 period. The revised tariff forms and tariff calculation as per 2014-19 Tariff Regulations are filed vide affidavit dated 16.5.2014.

3. The representative of Aryan MP Power Generation Pvt. Ltd., Respondent No. 28, submitted that there are difficulties in implementation of the generation project and as such an application for relinquishment of the LTOA has been filed before the Commission and the same, Petition No. 69/MP/2014 is listed on 27.5.2014. He sought some time to file its reply in the instant petition.

4. The Commission observed that the cost estimates are high in the instant case and directed the petitioner to submit the details of projects which were considered to arrive at the basis of FR cost of this project. The Commission further directed the petitioner to furnish the status of IPP Generation Projects in Madhya Pradesh & Chhattisgarh in Western Region on an affidavit before 13.6.2014, with a copy to all the respondents.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

